

DIVISION BENCH
COURT - I

O-229

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/113(KB)2022
IA(COMPANIES.ACT)/17(KB)2024,
IA(COMPANIES.ACT)/114(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21ST MARCH 2024, 10:30 A.M

IN THE MATTER OF	BISHNU KEDIA VS GDB CONSTRUCTION & DEVELOPERS PRIVATE LIMITED
UNDER SECTION	SEC. 241(1), SEC. 242(4)

Appearances (via video conferencing/physically)

Ms. Manju Bhuteria, Adv.] For the Petitioners
Ms. Meenakshi Manot, Adv.]
Mr. Saubhik Choudhary, Adv.]

Mr. Ishan Saha, Adv.] For R-2
Mr. Tanay Agarwal, Adv.]
Mr. Ram Maroo, Adv.]

Mr. Shaunak Mitra, Adv.] For R-3
Mr. Dripto Majumdar, Adv.]

Mr. Rishav Banerjee, Adv.] For R-4 & R-5
Mr. Zeeshan Haque, Adv.]
Ms. Akanksha Mukherjee, Adv.]

\

ORDER

1. Ld.Counsel for the parties present.
2. Date of final hearing of this petition is fixed on 04/04/2024.
3. In view of the order passed on 18th March, 2024, this matter was directed to be listed today i.e. 21/03/2024.
4. When the hearing started, Ld.Counsel appearing for the petitioner stated that that there has been an attempt to settle the matter in the past and settlement can be explored.
5. Ld. Counsel appearing for Respondent No. 2 & 3 also agreed with the Ld. Counsel appearing for the petitioner
6. At request , Post this matter on **04-04-2024**.

PJ

7. In the meantime, parties to explore possibility of settlement, if the matter is not settled on or before the next date of hearing, this petition will be heard on its own merits.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)